

the Bill introduced in Parliament seeking to withdraw the exemption of excise duty on hand made detergent products in the larger interest of country's indigenous economic growth. As the matter is quite serious, I call upon the Government to take immediate action.

- (vii) Extending the same benefits to the Educational and Vocational Guidance Counsellors working in various Government Schools in Delhi as are provided to all other categories of teachers employed in Government Schools

SHRI K.J. ABBASI (Domariaganj) : Sir, various benefits like enhancement of age to 60 years, selection grade, stagnation increments, medical allowance etc., have been granted to all categories of teachers working in the Government schools in Delhi. The benefits have not, so far, been given to the Educational and Vocational Guidance Counsellors working in the same schools. The E.V.G. Counsellors, in addition to guidance work, also take regular periods in schools like other categories of teachers. They are very much involved in the process of teaching.

Since these benefits have also been granted to Librarians and Laboratory Assistants, who are not engaged to teaching process, there is no justification in excluding the E.V.G. Counsellors working in the same schools.

I request the hon. Education Minister to kindly look into the matter and rectify the gross injustice done to the Counsellors.

- (viii) Incentives to protection staff employed in Archaeological Survey of India to stop pilferage of archaeological relics

SHRI DIGVIJAY SINH (Surendranagar) : Sir, encroachment of properties owned by the Archaeological Survey of India and the pilferage of archaeological relics has assumed alarming proportions. Considering the meagre emolument received by the protection staff, giving incentives

is the only solution. Reply to my Unstarred Question No. 344, dated the 14th August, 1985 totally denies any such incentives and therefore the need to evolve giving such special facilities.

13.04 hrs.

ESSENTIAL SERVICES MAINTENANCE
(AMENDMENT) BILL-*Contd.*

[*English*]

MR. DEPUTY-SPEAKER : Shri Indrajit Gupta—not present.

Shri Haroobhai Mehta.

SHRI HANNAN MOLLAH (Uluberia) : Sir, all the hon. Members have gone for Lunch because they thought that the Bill would be taken up after 2 p.m.

MR. DEPUTY-SPEAKER : Even the subject may come to an end at any time. How can we say that? We cannot predict that it will come only at 2 p.m.

SHRI HANNAN MOLLAH : Between 1 & 2 is the Lunch Hour.

MR. DEPUTY-SPEAKER : That is why, I asked the House about dispensing with Lunch Hour. Everybody agreed. Nobody dissented to it. Therefore, there is no point in asking for now. Now, we are to continue the discussion on this Bill.

SHRI HAROOBHAI MEHTA (Ahmedabad) : Sir, the extension of the life of Essential Services Maintenance Act, 1981 is hardly a matter of pleasure for me and I am sure that the same must be the feeling of the hon. Minister who piloted the Bill. However, we come across situations in which certain measures not quite suited to our liking have got to be pursued. Undoubtedly, the provisions contained in the Essential Services Maintenance Act (ESMA) are drastic to some extent.